

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH :::: GUWAHATI - 5.

✓ ORIGINAL APPLICATION NO. 226/94

MISC PETITION NO. (IN O.A.)

REVIEW APPL. NO. (IN O.A.)

CONT. PETITION NO. (IN O.A.)

Sri D.R. Kalita

APPLICANT(S)

VRS.

NO 2 X 80

RESPONDENT(S)

Mr. N.S. Deka

ADVOCATE FOR APPLICANT.

Mr. P.P. Deka

Mr. S. Ali, & C.G. Se

ADVOCATE(S) FOR
RESPONDENTS.

Mr. J.L. Sankar - on behalf of Resps no. 6

OFFICE NOTE	DATE	COURT'S ORDER
This application is in form and within time. C. P. of Rs. 50/- deposited vide IPO/BID No. 864657 Dated ... 30.10.94	6-12-94	Mr. N.S. Deka for the applicant. Issue notice to the respondents to show cause as to why the application should <u>not</u> be admitted and the interim relief as prayed may not be granted. The respondents are directed to produce copy of the order of the SDI (East) order No. AI/Sonaswar dated 10-10-94. Returnable on 19-12-94. Adjourned to 19-12-94.
<i>By. Registrar (D)</i> <i>Paru</i> <i>3/12</i>		<i>hell</i> Vice-Chairman

1m

60
Member

Registers, are 19.12.94 Adjourned to 11.1.1995.
decided on 9-12-94 &
End vide m. 50/11-16
D. 12.12.94

lion
Vice-Chairman

60
Member

PG
Mr. Deka

OFFICE NOTE

DATE

COURT ORDER

11-1-95

None is present. Dismissed for

Notice duly served
on R.no. 1,2,3,5&6.

default.

Vice-Chairman

29/12

Member

Requisite fee of Rs. 5/-
deposited for..... Nos.
Respondent vide IPO/BDI
Cash Receipt No. 208....
Dated ...2.1.95....

1m

N
1/1

20.1.95

By order separately passed on

M.P.No.8/95 the application is restored.

To be placed for admission on 30.1.95.

R. Deka
2/1/95
Mr. Registrar (A)

Vice-Chairman

13.1.95

copy of order dt. 11.1.95
issued to the counsel
of the parties vide
R.No. 296-97 dt. 16.1.95

nkm

Member

30.1.95

Adjourned to 31.1.1995.

Vice-Chairman

Member

Mr. J.L. Sarkar,
learned counsel has
submitted valuation note
on behalf of Rep. No. 6.R. Deka
30/1/95

31.1.95

Mr. N. S. Deka for the applicant.

The learned counsel seeks to withdraw
the application with liberty to file fresh
application on the same cause of action on
the grounds that due to oversight certain
defects have crept in in the application and
it requires to be extensively amended.Concurred
inAccordingly application is allowed to be
withdrawn with liberty to file a fresh
application on the same cause of action.

nkm

Member

Vice-Chairman

OFFICE NOTE

COURT ORDERS

31.1.95

Mr N.S. Deka, for the applicant

The learned counsel for the applicant seeks to withdraw the application with liberty to file fresh application on the same cause of action on the grounds that due to oversight certain defects have crept in in the application and it requires to be extensively amended. Accordingly the application is allowed to be withdrawn with liberty to file a fresh petition on the same cause of action.

Vice-Chairman

Member

nkm